



सत्यमेव जयते

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15 Paush 1932 (s)

Ranchi, Wednesday the 5th January, 2011

JHARKHAND HIGH COURT, RANCHI

NOTIFICATION

The 23rd December, 2010

No. 09/2010 (R&S)--In exercise of the powers conferred by Section 29 of the Bihar Reorganisation Act, 2000 (Act XXX of 2000) and all other powers enabling in this behalf, the High Court of Jharkhand, by way of amendment in the " High Court of Jharkhand Rules, 2001" hereby deletes the **Rule 34 (3) (d)** contained in **Chapter VI, Part II** and inserts **Sub Rule (xii) of Rule 33** which reads as follows:-

(xii) Miscellaneous Appeals arising out of an award passed under the Motor Vehicles Act, 1988 or the Workmens' Compensation Act, 1923.

Aforesaid amendment shall take effect from the date of its publication in the Official Gazette of Jharkhand.

By order of the Court,
H.C. Mishra,
Registrar General.

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